NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/09/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/45/2017

NAME OF THE PETITIONER(S)

: BRAKES INDIA PVT LTD

NAME OF THE RESPONDENT(S)

: SEI ARJUN POWER PVT LTD

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

P.H. Arwuch Pandian Sr Ahr S. Makunden Adv

P. (nucharen Adv

MR. P.H. ARVINDH PANDIAN ST.

FOR RSX R6

FOR ANANT MERNTHIA

RH. ARVINDH PANDIAN

SK. COUMSEL FOR

RAWDW JHABAICH

R. VENKATAVARADON

(For) Prithviray Pandian

ORDER

Counsels for both the parties are present. Counsel for the Petitioner and Counsel for the Respondent together submitted that the AGM which is going to be convened on 28.09.2017 has to be supervised by an Independent Observer. Counsel for the Petitioner proposed Ms. Deepa Ramani, Practicing Company Secretary; the other side had no objection. Therefore, as per the request of the Counsels, we appoint Ms. Deepa Ramani as Independent Observer to authenticate the Minutes of the General Body Meeting and to submit the report to this Bench within seven days of the meeting to be held on 28.09.2017. The independent observer shall provide copies of the report to both the parties. The remuneration of the Independent Observer shall be paid equally by both the parties.

The Respondents are directed to file detailed counter in the main C.P. within four weeks. Put up on **27.10.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk